GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 521 ANSWERED ON TUESDAY, THE 7th FEBRUARY, 2023

FUNDS SPENT UNDER CSR IN RAJASTHAN

QUESTION

521. DR. KIRODI LAL MEENA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of funds spent under Corporate Social Responsibility (CSR) by various corporate companies including Public Sector Undertakings (PSUs) and various industrial units in Rajasthan during the last three years, district-wise;
- (b) the funds spent by various industrial units in Rajasthan under CSR during the said period;
- (c) whether Government has formulated any plan to review the works done under CSR fund, if so, the details thereof; and
- (d) whether the Ministry has data on CSR funds allocated across the country, particularly in the State of Rajasthan from 2018 to the current year, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

- (a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. On the basis of annual filings made by Companies in the MCA21 registry, the details of CSR spent by various public and private sector companies in different districts of Rajasthan during the last three financial years (FY) 2018-19, 2019-20 and 2020-21 are at Annexure I.
- (c): No, Sir. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR mandated companies are required to provide additional information in their Profit & Loss Account regarding the amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, the Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along

with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate scope to review the works done by them.

(d): All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings made by Companies in the MCA21 registry, State/UT-wise (including Rajasthan) details of CSR spent by companies during the FY 2018-19, 2019-20 and 2020-21 are at Annexure - II.

Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023. Moreover, filings for FY 2022-23 are required to be made only after the end of current financial year.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 521 FOR 07.02.2023

S.N.	District-wise CSR District	FY 2018-19	FY 2019-20	FY 2020-21
1	Ajmer	12.82	14.36	4.45
2	Alwar	18.32	25.58	35.69
3	Banswara	3.98	2.82	2.30
4	Baran	1.83	5.68	5.94
5	Barmer	25.70	17.55	24.55
6	Bharatpur	6.01	3.03	17.17
7	Bhilwara	12.63	16.68	7.16
8	Bikaner	2.99	4.15	4.89
9	Bundi	0.15	0.09	0.06
10	Chittorgarh	22.83	3.04	4.97
11	Churu	3.97	9.38	2.82
12	Dausa	0.49	2.28	1.25
13	Dholpur	0.29	0.52	0.34
14	Dungarpur	-	2.53	2.52
15	Hanumangarh	-	-	0.06
16	Jaipur	42.57	88.15	56.60
17	Jaisalmer	0.04	3.55	2.52
18	Jalore	10.01	2.90	6.29
19	Jhalawar	2.16	1.06	2.39
20	Jhunjhunu	4.65	3.96	5.52
21	Jodhpur	6.89	6.58	11.47
22	Karauli	0.24	3.03	9.04
23	Kota	4.06	13.82	7.90
24	Nagaur	0.39	2.60	8.01
25	Pali	10.44	5.19	9.67
26	Pratapgarh	0.13	0.59	0.17
27	Rajsamand	7.90	15.80	22.30
28	Sawai Madhopur	1.37	0.96	2.23
29	Sikar	14.81	6.63	4.85
30	Sirohi	2.15	4.70	3.12
31	Sri Ganganagar	-	0.94	2.18
32	Tonk	0.43	0.47	0.99
33	Udaipur	22.55	46.24	101.18
34	NEC/ Not mentioned*	352.68	419.25	287.25
	Grand Total	595.49	734.12	657.86

(Data up to 30.09.2022) [Source: National CSR Data Portal]

^{*} Companies did not specify the name of District where projects were undertaken.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 521 FOR 07.02.2023

S. No.	States/UT	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman And Nicobar	0.82	1.29	2.86
2	Andhra Pradesh	665.97	710.12	715.81
3	Arunachal Pradesh	24.56	18.02	10.58
4	Assam	210.00	285.00	167.78
5	Bihar	137.57	110.48	79.30
6	Chandigarh	11.46	15.58	13.19
7	Chhattisgarh	149.35	269.68	307.83
8	Dadra And Nagar Haveli	13.48	18.34	21.98
9	Daman And Diu	6.25	9.53	5.25
10	Delhi	750.76	829.50	713.58
11	Goa	46.77	43.91	41.78
12	Gujarat	1,082.18	984.15	1,443.62
13	Haryana	378.11	536.57	542.45
14	Himachal Pradesh	78.79	78.61	105.01
15	Jammu And Kashmir	36.44	25.27	35.47
16	Jharkhand	109.80	155.21	210.27
17	Karnataka	1,252.23	1,448.08	1,265.05
18	Kerala	354.78	298.56	286.52
19	Lakshadweep	0.39	-	0.03
20	Madhya Pradesh	243.55	215.33	354.50
21	Maharashtra	3,147.66	3,348.82	3,426.3
22	Manipur	7.81	14.21	10.30
23	Meghalaya	16.54	17.65	12.46
24	Mizoram	0.11	0.25	0.97
25	Nagaland	2.12	5.10	3.57
26	Odisha	697.91	716.81	567.63
27	Puducherry	9.15	11.32	11.97
28	Punjab	166.85	188.52	137.29
29	Rajasthan	595.49	734.12	657.86
30	Sikkim	5.87	10.99	15.16
31	Tamil Nadu	877.08	1,072.02	1,145.67
32	Telangana	428.06	445.80	624.22
33	Tripura	23.06	9.40	9.29
34	Uttar Pradesh	521.32	577.91	870.13
35	Uttarakhand	172.31	124.70	155.43
36	West Bengal	382.23	422.95	464.65
37	NEC/ Not mentioned*	4.44	26.41	176.20
38	PAN India**	6,429.81	9,385.41	7,684.83
39	Contribution to Funds included in Schedule VI of the Act	1,155.86	1,789.15	3,417.89

(Data up to 30.09.2022) [Source: National CSR Data Portal]

^{*} Companies did not specify the name of State where projects were undertaken.

^{**} Companies indicated more than one state where projects were undertaken.